
(2021) 03 SEBI CK 0145

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No. 319 Of 2019, 323, 324, 358, 364, 365, 374, 375, 376, 377, 398, 399, 400, 401, 422, 423, 435, 437, 452, 453, 462, 463, 480, 492, 493, 501, 531, 553, 555 Of 2020, 67, 131 Of 2021, Miscellaneous Application No.332, 334, 501 Of 2020, 90, 91 Of 2021

Praveen Kurele & Ors

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 18-03-2021

Acts Referred:

Citation : (2021) 03 SEBI CK 0145

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Sharan Jagtiani, Akshay Doctor, Vikas Bengani, Pradeep Sancheti, Nidhi Singh, Kinjal Bhatt, Hersh Choudhary, Nipa Paka, Vidhii Partners, Kunal Katariya, Neville Lashkari, Prakash Shah, Saurabh Bachhawat, Yahaya Batatawala, Dr. S. K. Jain, Etc.

Judgement

1. On account of paucity of time, the appeals cannot be heard today. List on April 21, 2021.
2. Parties will take instructions from the Registrar 48 hrs. before the date fixed in order to find out as to whether the appeal would be heard through video conference or through physical hearing.
3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage, it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed copy sent by fax and/or email.